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NATIONAL COMPANY LAW TRIBUNAL  
CHENNAI BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/11/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/138/2016  
NAME OF THE PETITIONER(S) : V. Saraswathi & 7 others  
NAME OF THE RESPONDENT(S) : M/s Meadow Rural Enterprises Private Limited & 20 others  
UNDER SECTION : 397/398, 235, 237, 111/59

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

K. RAMASAMY  
A.M. Sudhakaran

COUNSEL FOR PETITIONER

Counsel for Respondent 1

For K. Ramasamy  
K. Anantha Padmanabha Swamy  
Ananth

**ORDER**

Counsel for petitioner present. Counsel for R1 present. No representation on behalf of R2 to R21 except R6 & R16. Counsel for petitioner has served notice on R6 and the same was returned with endorsement 'left'. At the request of counsel for petitioner, he is directed to serve notice on R6 by way of publication in newspaper in vernacular language and one in English having wider circulation in the district in which the office of the company is situated and file an affidavit by the next date of hearing with proof of advertisement. He is also directed to send private notice to R16 and file proof of sending and effecting service alongwith an affidavit. Counsel for R1 stated that it has been recorded in the previous order that the petitioner was to file rejoinder but in essence, the counter has not been filed by R1. R1 is directed to file counter within three weeks by serving a copy to the other side. Put up on 22.12.2016 at 10.30 A.M

(Ch. Md. Sharief Tariq)  
Member (Judicial)

(K. Anantha Padmanabha Swamy)  
Member (Judicial)